

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5663  
ANSWERED ON:25.04.2001  
TRAINED PROFESSIONALS FOR DISABILITIES SECTORS  
UMMAREDDY VENKATESWARLU

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Rehabilitation Council of India any role in developing trained professionals for the disabilities sector;
- (b) if so, the details thereof; and
- (c) the annual cost thereof and other measures being taken by RCI to increase the number of trained professional for the disabilities sector?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT ( SMT. MANEKA GANDHI)

(a) to (c): The Rehabilitation Council of India has been constituted under Section 3 of the RCI Act, 1992 for regulating and monitoring the training of rehabilitation professionals and personnel, promoting research in rehabilitation and special education. Towards this end, the Council has undertaken various measures such as short term and long-term training programmes for rehabilitation professionals/personnel, Bridge Course, orientation of PHC medical officers to disability management etc. Besides, the Council also sponsors continuing rehabilitation education programme, seminars, conference, workshops, etc. on relevant themes from time to time. A sum of Rs.4.12 crore was released to the Council as grant in aid during the financial year 2000-2001.